

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

IA-3428/2022 IN C.P. (IB)/3026(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.11.2022**

NAME OF THE PARTIES:

The Janata Sahakari Bank Ltd.

Vs.

M/S. Beton Concrete Products Pvt. Ltd.

SECTION: 7, 44(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Avinash R. Khanolkar, Ld. Counsel for the Applicant/Liquidator present.
None for the Respondent.
2. **IA-3428/2022:** This is an Application filed by the Liquidator seeking extension of one year time for completion of the Liquidation Process as per the provisions of the Regulation 44 (2) of the Regulations.
3. In view of the above submissions made by the Counsel for the Liquidator, one year time is granted from 22.09.2022 to 21.09.2023 for completion of the Liquidation Process. Accordingly, IA-3428/2022 is **allowed** and **disposed of**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

18.11.2022 / *Bmb*